

DEPARTMENT OF FORESTS & WILDLIFE CHANDIGARH ADMINISTRATION

NOTIFICATION

No. 99

Dated: 6/12/2017

In pursuance of Ministry of Environment, Forests & Climate Change, Government of India's Notification No.G.S.R.1203(E) dated 26th September, 2017, the Administrator, Union Territory, Chandigarh is pleased to constitute the Union Territory of Chandigarh Wetlands Authority as per Wetlands (Conservation and Management) Rules, 2017, consisting of following members :-

Union Territory of Chandigarh Wetlands Authority

i)	Administrator of the Union Territory of Chandigarh	Chairperson
ii)	Adviser to the Administrator, UT Chandigarh	Vice Chairperson
iii)	Secretary in-charge of the Department of Environment, UT Chandigarh	Member <i>ex-officio</i>
iv)	Secretary in-charge of the Department of Forests, UT Chandigarh	Member <i>ex-officio</i>
v)	Secretary in-charge of the Department of Urban Planning, UT Chandigarh	Member <i>ex-officio</i>
vi)	Secretary in-charge of the Department of Rural Development, UT Chandigarh	Member <i>ex-officio</i>
vii)	Secretary in-charge of the Department of Water Resources, UT Chandigarh	Member <i>ex-officio</i>
viii)	Secretary in-charge of the Department of Fisheries, UT Chandigarh	Member <i>ex-officio</i>
ix)	Secretary in-charge of the Department of Tourism, UT Chandigarh	Member <i>ex-officio</i>
x)	Secretary in-charge of the Department of Revenue, UT Chandigarh	Member <i>ex-officio</i>
xi)	Special Secretary, Engineering Department, UT Chandigarh	Member <i>ex-officio</i>
xii)	Member Secretary, Chandigarh Pollution Control Committee, Chandigarh	Member <i>ex-officio</i>
xiii)	Secretary, National Biodiversity Authority, 5 th Floor, TICEL, Bio Park, CSIR Road, Taramani, Chennai-600113	Member <i>ex-officio</i>
xiv)	Chief Wildlife Warden, UT Chandigarh	Member <i>ex-officio</i>
xv)	Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forest and Climate Change, Gol, Sec.31, Chandigarh	Member <i>ex-officio</i>
xvi)	Prof.M.S.Johal, Former Professor of Fishery Science, PU, Chandigarh-Dean Academic Affairs, Akal University, Talwandi Sabo, Distt.Bhatinda, Punjab	Nominated member

- (1) The Union Territory of Chandigarh Wetlands Authority shall exercise following powers and perform following functions, namely:-
- (a) Prepare a list of all wetlands of the Union Territory within three months from the date of publication of these rules;
 - (b) Prepare a list of wetlands to be notified, within six months from the date of publication of these rules; taking into cognizance any existing list of wetlands prepared/notified under other relevant Acts;
 - (c) Recommend identified wetlands, based on their Brief Documents, for regulation under these rules;
 - (d) Prepare a comprehensive digital inventory of all wetlands within a period of one year from the date of publication of these rules and upload the same on a dedicated web portal to be developed by the Central Government for the said purpose; the inventory to be updated every ten years;
 - (e) Develop a comprehensive list of activities to be regulated and permitted within a notified wetlands and their zone of influence;
 - (f) Recommend additions, if any, to the list of prohibited activities for specific wetlands;
 - (g) Define strategies for conservation and wise use of wetlands within their jurisdiction; wise use being a principle for managing these ecosystems which incorporates sustainable uses (such as capture fisheries at subsistence level or harvest of aquatic plants) as being compatible with conservation, if ecosystem functions (such as water storage, groundwater recharge, flood buffering) and values (such as recreation and cultural) are maintained or enhanced;
 - (h) Review integrated management plan of the notified wetlands and within these plans consider continuation and support to traditional uses of wetlands which are harmonized with ecological character;
 - (i) In cases wherein lands within boundary of notified wetlands or wetlands complex have private tenancy rights, recommend mechanisms for maintenance of ecological character through promotional activities;
 - (j) Identify mechanisms for convergence of implementation of the management plan with the existing development plans and programmes of the UT of Chandigarh;
 - (k) Ensure enforcement of these rules and other relevant Acts, rules and regulations and on half-yearly basis (June and December of each calendar year) inform the Union Territory of Chandigarh Administration or Central Government on the status of such notified wetlands through a reporting mechanism;
 - (l) Coordinate implementation of integrated management plans based on wise use principle through various line departments and other concerned agencies;
 - (m) Function as nodal authority for all wetland specific authorities within the Union Territory of Chandigarh Administration;
 - (n) Issue necessary directions for conservation and sustainable management of wetlands to the respective implementing agencies;
 - (o) Undertake measures for enhancing awareness within stakeholders and

- (3) The Authority shall, within ninety days of publication of these rules, shall constitute --
- (a) A technical committee to review brief documents, management plans and advise on any technical matter referred by the Wetland Authority; and
- (b) A grievance committee consisting of four members to provide a mechanism for hearing and forwarding the grievances raised by public to the Authority;
- (4) The Committees referred to in sub-rule (6) shall meet at least once in every quarter to perform their functions.
- (5) The Authority shall meet at least thrice in a year.
- (6) The term of non-official members of the Authority nominated by Union Territory of Chandigarh Administration, shall be for a period not exceeding three years.
- (7) The Union Territory of Chandigarh Wetlands Authority may co-opt other members, not exceeding three in number, if required.

Chandigarh, dated the
28th November, 2017

Anurag Aggarwal, IAS
Secretary (Forests & Wildlife)
Chandigarh Administration

Endst.No. *FOR/17/2931*

Dated: *6/12/2017*

A copy is forwarded to Controller, Printing and Stationary, UT Chandigarh, for publishing this notification in the Chandigarh Administration Gazette (Extra-ordinary) and supplying 50 copies thereof for office use and record.

Endst.No. *FOR/17/2932-2949*

o/c
Special Secretary (Forests)
Chandigarh Administration

Dated: *6/12/2017*

A copy is forwarded to all aforesaid members of the Union Territory of Chandigarh Wetlands Authority for information and necessary action.

Endst.No. *FOR/17/2950-2952*

o/c
Special Secretary (Forests)
Chandigarh Administration

Dated: *6/12/2017*

A copy is forwarded to:-

1. PS to Administrator, UT Chandigarh, for kind information of Worthy Administrator.
2. PS to A.A. for kind information of worthy A.A.
3. PA to Secy. (Forests) for information of worthy Secretary (Forests).

Endst.No. *FOR/17/2953*

o/c
Special Secretary (Forests)
Chandigarh Administration

Dated: *6/12/2017*